

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1748
ANSWERED ON:07.03.2013
RAPE CASES
Singh Shri Radha Mohan;Singh Shri Yashvir

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is huge pendency of cases related to rape, molestation and other crimes related to women in the country;
- (b) if so, the details thereof, State / UT-wise; and
- (c) the steps being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) and (b) As per the information available on the web-site of National Crime Record Bureau, the State-wise number of rape cases pending trial in the last three years (2009-2011), is given in the Statement at Annex.

(c) The Government has requested the Chief Justice of the High Courts to constitute the fast track courts for speedy trial of pending rape cases in district / subordinate courts having a high pendency. The Government has also requested them to monitor the progress of the cases to ensure their timely disposal. The Chief Justice of India in a separate communication has requested the Chief Justices of High Courts to establish fast track courts and man them by officers from amongst the existing judicial officers to avoid delay. Having done it, they may pursue the matter with the State Government / Union Territory with promptitude to increase the number of posts both of the judicial officers as well as of the support staff and infrastructure.

Separately, Government has requested the Chief Ministers of the States to provide support to the High Courts in establishment of the fast track courts by using 10% additional positions of judges approved by the Central Government on a matching share basis, at the district / subordinate level, following the direction of the Supreme Court in the case of Brij Mohan Lai Vs. Union of India.